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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

D.A.No. M.A.1173/92

~~F.A.No.~~ in
O.A.47/89

Dt. of Decision: 2.2.93

C.K.Kumaran

Petitioner

Mr.D.GovardhanaChary

Advocate for
the Petitioner
(s)

Versus

Union of India, Secretary Ministry of Rlys Respondent.
New Delhi and 4 others.

Mr.N.R.Devraj

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. R.BALASUBRAMANIAN, MEMBER (ADMN.)

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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(HRBS)
M(A)

(HTCSR)
M(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A.No.1173/92

in

O.A.No.47/89

Date of Order: 2.2.1993

BETWEEN:

C.K.Kumaran

.. Applicant

A N D

1. Union of India,
Secretary Ministry
of Railways, Rly.,
Board, New Delhi.
2. The General Manager,
S.C.Rly., Secunderabad.
3. The Chief Engineer
(Open Line), S.C.Rly.,
Secunderabad.
4. The Chief Engineer
(Construction),
S.C.Rly., Secunderabad.
5. Sri K.R.Akole,
S/o Late R.V.Akole

.. Respondents.

Counsel for the Applicant

.. Mr. D.Govardhana
Chary

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

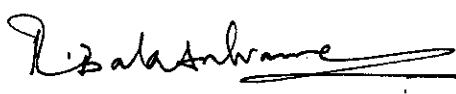
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Order of the Division Bench delivered by
Hon'ble Shri R. Balasubramanian, Member (Admn.).

M.A.1173/92 is filed with a prayer to direct the respondents to ~~dir~~ implement this Tribunal order dated 21.2.1991 passed in O.A.47/89. The direction in the O.A.47/89 was that ^(A)the M.A. applicant should also be given the special pay of Rs.125/- per month for the period from 1.11.1984 to 31.12.1986. (B) The revised scale from 1.1.1986 onwards.

2. When the case was taken up Mr.N.R.Devraj stated that the arrears at the rate of Rs.125/- per month for the period from 1.11.1984 to 31.12.1986 had already been paid to him. As regards ^{pay fixation} Mr.Devraj showed us pay fixation memo [^] as on 1.1.1986. We find from that, that while fixing the pay from 1.1.1986 they have taken the special pay of Rs.125/- into account.

3. We are fully satisfied ^{that} with the directions ^{try} and have been fully complied with, the respondents. M.A. is ^{dismissed} disposed of accordingly with no order as to costs.


(R. BALASUBRAMANIAN)
Member (Admn.)


(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 2nd February, 1993

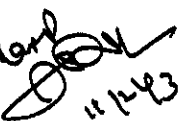
(Dictated in Open Court)


Deputy Registrar

To

1. The Secretary, Ministry of Rlys, Union of India, Rly. Board, New Delhi.
2. The General Manager, S.C. Secunderabad.
3. The Chief Engineer, (Open Line) S.C. Rly, Secunderabad.
4. The Chief Engineer (Construction) S.C. Rly Secunderabad.
5. One copy to Mr. D. Govardhana Chary, Advocate, CAT. Hyd.
6. One copy to Mr. N.R. Devraj, SC for Rlys CAT. Hyd.
7. One spare copy.

pvm

2nd copy

11/2/93